



2026:AHC:27018-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1284 of 2026

Vijay Kumar @ Vijay Bhatt

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hriday Raj Tripathi
Counsel for Respondent(s)	:	G.A., Sushil Kumar Pandey

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner and learned AGA for the State.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, the investigation has already been concluded and the charge sheet has been submitted against the petitioner.
3. Learned counsel for the petitioner could not dispute the aforesaid fact but states that he does not want to press this writ petition and seeks to withdraw it with liberty to approach appropriate forum at appropriate stage.
4. In view of the above, this writ petition is dismissed as withdrawn with the aforesaid liberty.

February 6, 2026
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(Achal Sachdev,J.) (Rajiv Gupta,J.)